

Rep. by Act 56 of 1974, S. 2 and Sch. I

THE ARMY, AIR FORCE AND NAVAL LAW (AMENDMENT)
ACT, 1970

No. 30 OF 1970

[13th August, 1970.]

An Act further to amend the Army and Air Force (Disposal of Private Property) Act, 1950 and the Navy Act, 1957.

BE it enacted by Parliament in the Twenty-first Year of the Republic of India as follows:—

- Short title. 1. This Act may be called the Army, Air Force and Naval Law (Amendment) Act, 1970.
- Amendment of section 10 of Act 40 of 1950. 2. In section 10 of the Army and Air Force (Disposal of Private Property) Act, 1950, for the words "five thousand", the words "ten thousand" shall be substituted.
- Amendment of section 176 of Act 62 of 1957. 3. In clause (b) of section 176 of the Navy Act, 1957, for the words "five thousand rupees in value, the prescribed person may," the words "ten thousand rupees in value and" shall be substituted.